

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal No. 76732 of 2019

(Arising out of Order-in-Order-Appeal No.183/Ran/2019 dated 28.02.2019 passed by commissioner of Goods, Service Tax & Central Excise (Appeal), Ranchi.)

M/s Hena Enterprises

(Prop; Salim Akhtar, Qtr No. 706, Street 36,
Sector 9/D, Bokaro Steel City, Jharkhand-827009)

Appellant

VERSUS

Commr. of CGST & Central Excise, Ranchi Commissionerate

(Grand Emerald, Ashok Nagar, Ranchi-834002)

APPEARANCE :

None for the Appellant

Mr. P. K. Ghosh, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. R. MURALIDHAR, MEMBER (JUDICIAL)

FINAL ORDER NO.75715/2023

Date of Hearing : 16 June 2023
Date of Decision : 16 June 2023

ORDER

The Appellant has opted for SVLDR Scheme and the Department has issued SVLDRS-4, Certificate towards discharge of their liability.

2. Accordingly, the appeal is dismissed as infructuous.

(Dictated and pronounced in the open court.)

Sd/-

(R. Muralidhar)
Member (Judicial)

Pooja